

Central Administrative Tribunal, Principal Bench
New Delhi

C.P. No.639 of 2001
IN
O.A. No.2153 of 1999

(A9)

New Delhi this the ^{3rd} day of June, 2002

Hon'ble Smt. Lakshmi Swaminathan Vice Chairman (J)
Hon'ble Mr. M. P. Singh, Member (A)

Association of Broadcasting Musician
(Regd.), through Shri Kailash Sharma,
Vice-President, S/o Shri H.K. Sharma,
R/o 91, Kishan Kunj, Laxmi Nagar,
Delhi-92 and Ors. - Petitioners
(By Advocate : Shri T.C. Aggarwal)

Versus

1. Shri Pawan Chopra,
Secretary, Ministry of Information
& Broadcasting, Shastri Bhawan,
New Delhi-110001.
2. Shri Anil Baijal,
C.E.O., Director General,
All India Radio, Akshvani Bhavan,
Parliament Street, New Delhi-1. - Respondents
(By Advocate : Shri A.K. Bhardwaj)

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

We have heard Shri T.C. Aggarwal, learned
counsel for the petitioners and Shri A.K. Bhardwaj,
learned counsel for the respondents.

2. Having regard to the submissions made by Shri
A.K. Bhardwaj, learned counsel for the respondents and
the contents of the affidavit filed by them in reply to
C.P. 639/2001, we are fully satisfied that the
respondents are in fact implementing the Tribunal's
order dated 9.10.2000 in OA No.2153/1999 as they have
stated in 'letter and spirit' and they have also
tendered their unconditional apology for the delay that
has occurred, which according to them, is due to
administrative constraints.

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3. Shri T.C. Aggarwal, learned counsel for the petitioners has fairly submitted that this delay is a problem for the petitioners and has craved that if the respondents implement the Tribunal's order within a short time, he has no problem.

4. Noting the above facts and circumstances and the submissions made by the learned counsel for the parties, we are satisfied that there is no contumacious and willful disobedience of the Tribunal's order as the respondents have themselves stated that they are actively considering the implementation of the Tribunal's order. They shall do so as expeditiously as possible and in any event within a period of two months from the date of receipt of a copy of this order.

5. With these observations C.P. No.639/2001 is disposed of. Notices issued to the alleged contemnors are discharged. File be consigned to the record room.

(M.P. Singh)
Member(A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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